

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 118**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

... Applicant/Petitioner

v.

M/s. Advance Sufactanta India Ltd.

... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 09.12.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MR. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Anju B. Gupta, Adv. along with Mr. Aditya Goel  
(Intern)

For the Respondent

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**ORDER**

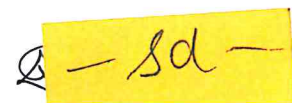
**CA-2673(PB)/2019**

This is an application filed under Section 73(1) of the Insolvency & Bankruptcy Code by the RP. Ld. Counsel for Mr. Ashok Mahendroo request further time to file reply. Let reply be filed within five days with a copy in advance to the counsel opposite. It shall be considered as a last opportunity. Ld. Counsel for the RP states that memo of parties and service affidavit on other Ex-Directors shall filed.

List for further consideration on 14.01.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**